



**Central Administrative Tribunal  
Principal Bench, New Delhi**

**O.A. No.1298 of 2020**

**This the 21<sup>st</sup> day of September, 2020**

(Through Video Conferencing)

**Hon'ble Mr. R.N. Singh, Member (J)  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Ajay Saxena,  
Aged 58 years,  
S/o Late Shri Brijendra Saxena,  
Senior Statistical Officer (Under Suspension),  
Group 'B',  
Regional Office, Agra,  
Field Operations Division,  
National Sample Survey Office,  
Ministry of Statistics and Programme Implementation,  
64/4, B-Wing, Second Floor, CGO Complex,  
Sanjay Place, Agra-282003.

**Resident of :**

B-102, Yashoda Enclave,  
Central Jail Road, Post Office: Civil Lines.  
Agra-282002.  
Mobile No.:9412262300

...Applicant

(By Advocate:Shri Tushar Ranjan Mohanty)

**VERSUS**

Union of India through  
The Chief Statistician of India and Secretary,  
Ministry of Statistics and Programme Implementation,  
Sardar Patel Bhawan, Parliament Street,  
New Delhi-110001.

...Respondents

(By Advocate: Shri Shailender Tiwari)

## ORDER (Oral)



### **Hon'ble Mr. R.N. Singh, Member (J):**

In the present Application filed under Section 19 of the AT Act, 1985, the applicant has challenged his suspension order dated 5.7.2019 (Annexure A-1). He has also challenged the extension of suspension vide Orders dated 14.10.2019 (Annexure A-2), 3.1.2020 (Annexure A-3), 1.4.2020 and 1.7.2020 (Annexure A-4).

2. Shri Tushar Ranjan Mohanty, learned counsel, further invites our attention to the averments of the applicant in Para 4.39 of the OA to submit that the applicant is ready to join at new place of posting, i.e., Karim Nagar by the end of this month and the same has been allowed by the respondents.

3. After arguing for some time, Shri Mohanty, learned counsel for the applicant, seeks permission to withdraw the present OA with liberty to the applicant to join at new place of posting by the end of this month and thereafter to make an appropriate representation before the competent authority under the respondents for redressal of his grievances. Permission is granted.

4. The OA stands dismissed as withdrawn with liberty in accordance with law. No order as to costs.

**(Mohd. Jamshed)  
Member (A)**

**(R.N. Singh)  
Member (J)**

/ravi/sarita/akshaya/